

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PRESKOT ROAD, MUMBAI-1

CAMP: PANAJI, GOA

O.A. No. 1304/95

Dated : 9th April 1997

Coram : Hon. Shri B.S. Hegde, Member(J)  
Hon. Shri P.P. Srivastava, Member(A)

1. Mrs. Requette D'Costa  
(nee Requette Fernandes)
2. Mrs. S.S. Mayeakar  
(nee Shobha Vernekar)
3. Mrs. S.R. Bhisa  
(nee N.L. Alva)
4. Mrs. M.V. Naik  
(nee M.D. Shirodkar)
5. Mrs. Zarina Ismail  
(nee Z.S. Shaikh)
6. Mrs. Manisha Sinai  
(nee Amita Bhat)
7. Mrs. Rosy Fernandes
8. Mrs. P.P. Phadte  
(nee Amita Bharna)
9. Miss. Catherina Fernandes
- 10 Mr. B.P. Gaonkar
- 11 Mr. S.D. Sawant
- 12 Mr. Raju Kudalkar
- 13 Mr. Gajanan Sambari

Applicants 1 to 12 working as LDC  
and Applicant No.13 working as  
Asstt. Librarian in different units  
under Flag Officer Commanding,  
Goa area, Vasco-da-Gama  
C/o. S.G. Bhobe,  
Opp. Azad Maidan,  
M.G. Road, Panaji, Goa.

(By Adv. Mr. S.G. Bhobe)

..Applicants

V/s.

1. Union of India  
through Secretary  
Ministry of Defence  
New Delhi

*BSC*

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2. Chief of Naval Staff  
Naval Headquarters  
New Delhi
3. Flag Officer Commanding-in-Chief, HQ, Southern Naval Command, Cochin 6
4. Flag Officer, Goa Officer Goa Area, Vascoda-Gama, Goa

(By Mr. S.R. Rivankar, Counsel)

.. Respondents

ORDER  
(Per: B.S. Hegde, Member(J))

Heard Mr. S.G. Bhobe, counsel for the Applicant and Mr. S.R. Rivankar, Counsel for the Respondents.

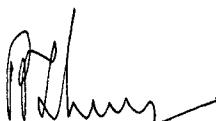
2. Ld. Counsel for the applicants submits that the subject matter is covered by the judgment of this Tribunal in O.A. No.516 and 573 of 1988 and also by the judgment of the Andhra Pradesh High Court in W.P. Nos. 239/80 and 7269/81 decided on 20.12.85 and 17.11.83 respectively.

3. The applicants in this case are seeking regularisation with effect from 1983 i.e., from the date of their appointment. Learned counsel for the respondents submits that some of the applicants have already been absorbed on regular basis. He further states that the remaining applicants would be absorbed and regularised as and when vacancies arise and all the benefits that would be available for the casual service according to the rules would be given to them.

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4. Counsel for the Applicants states that the applicants are still working and their services should not be terminated until they are absorbed.

5. We hereby direct the respondents to regularise the remaining applicants as and when the vacancies arise and their services should not be terminated till then. With this direction the O.A. is disposed of with no order as to costs.

  
(P.P. Srivastava)  
Member(A)

  
(B.S. Hegde)  
Member(J)

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